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C.A.No. 972 OF 2003  
ITEM No.30

Court No. 7

SECTION XVIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.972/2003

MEDICAL COUNCIL OF INDIA

Appellant (s)

VERSUS

DEEBA FARHAT & ORS.

Respondent (s)

( With Appln(s). for early hearing )

With C.A.No.973/2003,C.A.No.974/2003,C.A.No.975/2003,C.A.No.976/2003

Date : 02/05/2003 This Petition was called on for hearing today.

CORAM :HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

For Appellant (s)Mr. K.N. Raval, SG.  
Mr. A. Mariarputham, Adv.  
Mrs. Aruna Mathur, Adv.

for M/s. Arputham, Aruna & Co., Adv.

For Respondent (s)Ms. Shabnam Lone, Adv.  
Mr. M.N. Shroff, Adv.

Mr. Anis Suhrawardy, Adv.

Mr. Maninder Singh, Adv.

Mrs. K. Sarada Devi, Adv.

for U.O.I.Mr. K.N. Raval, SG.  
Mr. Rajiv Nanda, Adv.  
Ms. Rekha Pandey, Adv.  
Mr. Prateek Jalan, Adv.

Mr. D.S. Mahra, Adv.

Ms. Purnima Bhat, Adv.

RR-Ex-Parte, Adv.

UPON hearing counsel the Court made the following  
O R D E R

The applications are listed for fixing dates of hearing to these civil appeals. Let these applications be placed before a Bench headed by Hon'ble the Chief Justice. Parties are granted liberty to mention.

( P.D. Balodi ) ( V.P. Tyagi )  
Court Master Court Master